

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cont. (Cvl.) Case No. 121 of 2020

Raj Kumar Bharti

... .. **...Petitioner**

-Versus

1. The State of Jharkhand
2. Shri Gajeshwar Mahto, Under Secretary (Admin), Water Resources Department, Jharkhand, Doranda, Ranchi

.... **...Opposite Parties**

**CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK
(Through: Video Conferencing)**

For the Petitioner : Mr Binod Kumar, Advocate

For the Opp. Parties : Ms. Priti Priyamvada, AC to SC

06/10.09.2021 Ms. Priti Priyamvada, learned counsel for the opposite party-State submits that order of this Hon'ble Court dated 03.01.2019 passed in W.P.(S) No.3202 of 2017 has already been complied with.

In view of the submissions of the learned counsel for the opposite parties, no case for contempt is made out as the order of this Court has already been complied with. Accordingly, the contempt proceeding is **dropped**.

(Dr. S.N. Pathak, J.)

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